

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 117 of 1995

Tuesday, this the 24th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

1. CV Haridas,  
Passenger Driver,  
Ernakulam Junction,  
Southern Railway,  
Trivandrum Division. .. Applicant

Vs.

1. Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division.  
2. Divisional Engineer,  
Southern Railway,  
Trivandrum Division. .. Respondents

By Advocate Mr. Mathews J Nedumpara

ORDER

CHETTUR SANKARAN NAIR(J); VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to receive two increments with effect from 14-6-1993. Mr. Mathews J Nedumpara, Standing Counsel for respondents submits that applicant has preferred A-1 representation in this behalf, and that the same can be disposed of. I direct first respondent Divisional Personnel Officer to consider A-1 representation on its merits, and pass a reasoned order thereon within two months from today and communicate the same to applicant.

2. With these directions the application is disposed of. No costs.

Dated the 24th January, 1995

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

List of Annexures

Annexure A-1:- True copy of the representation submitted by the applicant to the 1st respondent dated 14.7.1993.  
Divisional Personnel Officer.